

Fourteenth Loksabha

Session : 4

Date : 13-05-2005

Participants : [Hussain Shri Anwar](#)

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Title: Regarding reported eviction of illegal migrants from Assam.

SHRI ANWAR HUSSAIN (DHUBRI): Sir, I thank you for giving me this privilege. Sir in today's *The Times of India*, a news item under the caption "Youths evict illegal migrants from Assam" has appeared. It has been stated that some youths have evicted as many as 15,000 people from Dibrugarh and its neighbouring districts. It is also said that the Superintendent of Police, SP, of Dibrugarh has no knowledge about it. We are not opposed to evicting or deporting any foreigner from Assam or India, but it is very strange that Dibrugarh district is far away, about 1000 kilometres away from Bangladesh border. It is very much near Myanmar and China.

So, I received a telephonic call from there. It is said that they hail from my constituency and they are *bona fide* Indian citizens. They have their names in the voters' list and they also have the National Registration Certificates of 1951.

MR. SPEAKER: You have to be brief and to the point. There is no debate here. I cannot allow this.

SHRI ANWAR HUSSAIN : It has been happening not only in Dibrugarh but also in Delhi and Haryana. From my constituency about 25,000 people are working here. Therefore, they are there only for their livelihood . My question is this, Sir.

MR. SPEAKER: There is no question here. You raise the issue.

SHRI ANWAR HUSSAIN : How can a youth force, whoever they might be, have the judicial and legal authority to identify anybody or any citizen? Secondly, how can a youth force take the administrative and the police power to evict and deport 15,000 people from that place?. ... (*Interruptions*)

MR. SPEAKER: It is because of the importance of the matter, I have allowed you. You have made it.

... (*Interruptions*)

श्री रामजीलाल सुमन (फ़िरोज़ाबाद) : अध्यक्ष महोदय, जीरो ऑवर में हमारा भी नोटिस है। ... (*व्यवधान*)

SHRI ANWAR HUSSAIN : Thank you.

... (*Interruptions*)

MR. SPEAKER: The House stands adjourned to meet again at 2 p.m.

13.04 hrs.

The Lok Sabha then adjourned for Lunch till

Fourteen of the Clock[\[m29\]](#).

14.07 hrs.

The Lok Sabha re-assembled after Lunch at seven minutes

past Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: Now, the House will take up item number 29 – Matters under Rule 377.

Shri Prasanta Pradhan – not present.